

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI****Company Appeal (AT) (Insolvency) No. 385 of 2020****In the matter of:****Bishal Jaiswal****....Appellant****Vs.****Asset Reconstruction Company (India) Ltd & Anr.****...Respondents****Present****For Appellant: Mr. Sandeep Bajaj & Mr. Abhijit Sinha, Advocates.****For Respondents: Mr. Ramji Srinivasan, Sr. Adv. R-1 (ARCIL).  
Mr. Sanjeev Kumar & Mr. Anshul Sehgal (R-2).  
Mr. Pankaj Dhanuka (IRP).****ORDER**

**04.06.2020:** At request of Learned Counsel for the Respondent No. 1 & Respondent No. 2, the matter is adjourned to **6<sup>th</sup> July, 2020**. Respondent No. 1 is directed to file Reply Affidavit within three weeks. Rejoinder, if any, be filed within one week, thereof.

The respective Learned Counsel appearing for the parties are directed to serve the copy of the Reply Affidavit and Rejoinder, if any, to be filed to the other side three days well in advance before the next date of hearing.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*sim/nn*